

THE ODISHA JAN VISHWAS BILL, 2025

A BILL

An Act to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business in the state of Odisha.

BE it enacted by the State Legislature of the State of Odisha in the Seventy Six Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Odisha Jan Vishwas Act, 2025.
(2) It shall be deemed to have come into force on the 3rd day of November, 2025.
2. The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof.

Amendment of certain enactments.

Revision of
fines and
penalties.

3. The fines and penalties provided under various provisions in the enactments mentioned in the Schedule shall be increased by ten per cent of the minimum amount of fine or penalty, as the case may be, prescribed therefore, after the expiry of every three years from the date of commencement of this Act.

Repeal and
Savings.

4. (1) The Odisha Jan Vishwas Ordinance, 2025 is hereby repealed.
(2) Notwithstanding such repeal under sub-section (1), anything done or any action taken under the said Ordinance so repealed shall be deemed to have been done or taken under this Act.

Odisha
Ordinance
no.2
of 2025.

THE SCHEDULE

(see clause 2)

Sl. No.	Year 1938	Odisha Act No.	Short Title (A) In section 14, – The Odisha Nurses & Midwives Registration Act, 1938	Amendments (5)
(1)	(2)	(3)	(4)	(5)
1.		7		<p>(i) in sub-section (1), in its application to the partially excluded areas of the State, for the words, "shall be punishable with fine not exceeding fifty rupees for a first offence and not exceeding two hundred and fifty rupees for a second or subsequent offence", the words, "shall be liable to a penalty which may extend to five thousand rupees for a first contravention and twenty-five thousand rupees for a second or subsequent contravention" shall be substituted; and</p> <p>(ii) in sub-section (2), in its application to the partially excluded areas of the State, for the words, "shall be punishable with fine not exceeding fifty rupees for a first offence and not exceeding two hundred and fifty rupees for a second or subsequent offence", the words, "shall be liable to a penalty which may extend to five thousand rupees for a first contravention and twenty-five thousand rupees for a second or subsequent contravention" shall be substituted.</p>

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				(B) In section 17, in sub-section (2), after clause (d), the following clause shall be inserted, namely:— “(e) to appoint an authorised officer for the purpose of adjudicating any matter arising out of contravention of the provisions of this Act or the rules made thereunder, and for the imposition and recovery of penalties in such manner as may be prescribed.”
				(C) In section 21, for the words, “shall, on conviction by a Magistrate of the first class, be punishable with fine not exceeding three hundred rupees”; the words, “shall be liable to a penalty which may extend to thirty thousand rupees” shall be substituted.
				(D) In section 22, for the words, “shall, on conviction by a Magistrate of the first class, be punishable with fine not exceeding one hundred rupees for a first offence and not exceeding three hundred rupees for a second or subsequent offence”, the words, “shall be liable to a penalty which may extend to ten thousand rupees for a first contravention and thirty thousand rupees for a second or subsequent

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (5)
2.	1950	23	The Odisha Municipal Act, 1950	<p>contravention" shall be substituted.</p> <p>(E) Section 23 shall be omitted.</p> <p>(A) In Section 114, in clause (b), for the words, "fines", the words "fines or penalties" shall be substituted.</p> <p>(B) In Section 120, in sub-section (1), for the words, "fines or otherwise", the words and comma, "fines, penalties or otherwise" shall be substituted.</p> <p>(C) In Section 208, in sub-section (2), for the words, "shall be liable to a fine not exceeding fifty rupees.", the words, "shall be liable to a penalty not exceeding five hundred rupees." shall be substituted.</p> <p>(D) In Section 325, -</p> <p>(i) in sub-section (1), for the words, "shall be liable to a fine not exceeding fifty rupees.", the words, "shall be liable to a penalty not exceeding five hundred rupees." shall be substituted.; and</p> <p>(ii) in sub-section (2), for the words, "shall be liable also to a fine not exceeding ten rupees.", the words, "shall be liable to a penalty not</p>

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (5)
(4)				
				exceeding one hundred rupees." shall be substituted.
				(E) In section 336, for the words, "shall be liable on conviction before a Magistrate to a fine which may extend to five hundred rupees.", the words, "shall be liable to a penalty which may extend to five thousand rupees." shall be substituted.
				(F) In section 337, in sub-section (6), for the words, "shall, in addition to any fine which may be imposed," the words, "shall, in addition to any penalty which may be imposed," shall be substituted.
				(G) In section 343, in clause (b), for the words, "shall be liable on conviction by a Magistrate to a fine not exceeding fifty rupees for every such offence," the words, "shall be liable to a penalty not exceeding five hundred rupees for every such offence," shall be substituted.
				(H) In section 344, in sub-section (3), for the words, "shall be liable on conviction by a Magistrate to a fine not exceeding fifty rupees for every such offence.", the words, "shall be liable to

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (5)
				1970/71
				a penalty not exceeding five hundred rupees for every such offence." shall be substituted.
				(I) In section 348,-
				(i) in the marginal heading, for the words, "Recovery of fines, cost. -", the words, "Recovery of fines, penalties, cost. -" shall be substituted; and
				(ii) for the words, "Any penalty", the words, "Any fine, penalty", shall be substituted.
				(J) In section 374B, in sub-section (2)-
				(i) for sub-clause (m), the following sub-clause shall be substituted, namely:—
				"(m) particulars of taxes, fees, fines, penalties, rents and such other sums received by it under this Act or otherwise and credited to the Municipal Fund in the previous year"; and
				(ii) for sub-clause (n), the following sub-clause shall be substituted, namely:—
				"(n) the taxes, fees, fines, penalties,

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (4)
				rents, and any other sums that remain uncollected and the reasons thereof;".
				(K) In section 381, for the words, "shall be punishable on conviction with a fine which may extend to five hundred rupees", the words, "shall be punishable with a penalty which may extend to five thousand rupees:" shall be substituted.
				(L) In section 383, -
				(i) in sub-section (1), for the words, "shall be punishable with fine which may extend to the amount mentioned", the words, "shall be liable to penalty which may extend to the amount mentioned" shall be substituted; and
				(ii) in sub-section (2), for the words, "with fine which may extend to the amount mentioned", the words, "with penalty which may extend to the amount mentioned" shall be substituted.
				(M) In section 384; -
				(i) in sub-section (1), for the words, "shall be punishable with fine which may extend to fifty rupees for every such offence.", the words, "shall be

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				liable to penalty which may extend to five hundred rupees for every such offence." shall be substituted;
				(ii) in sub-section (2), for the words, "shall be punishable with fine which may extend to one hundred rupees for every such offence.", the words, "shall be liable to penalty which may extend to one thousand rupees for every such offence." shall be substituted; and
				(iii) in sub-section (3), for the words, "shall be punishable with fine which may extend to five hundred rupees for every such offence.", the words, "shall be liable to penalty which may extend to five thousand rupees for every such offence." shall be substituted.
				(N) In section 385-A, for the words, "shall be liable on conviction to a fine which may extend in the case of a building to five hundred rupees and in the case of a well or hut to fifty rupees and to a further fine which may extend in the case of a building to one hundred rupees and in the case of a well or hut to ten rupees, for each day during which the offence is proved to have continued after the first day.", the words, "shall be liable to a penalty

Sl. No.	Year Act No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				which may extend in the case of a building to five thousand rupees and in the case of a well or hut to five hundred rupees and to a further penalty which may extend in the case of a building to one thousand rupees and in the case of a well or hut to one hundred rupees, for each day during which the offence is proved to have continued after the first day." shall be substituted.
				(O) In section 386, for the words, "such person shall be punishable with a fine which may extend to one hundred rupees.", the words, "such person shall be liable to a penalty which may extend to one thousand rupees." shall be substituted.
				(P) In section 387, in sub-section (4), for the words, "shall be punishable with fine which may extend to one hundred rupees.", the words, "shall be liable to penalty which may extend to one thousand rupees." shall be substituted.
				(Q) In section 389, -
				(i) for clause (a), the following clause

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (4)
shall be substituted, namely: —				
				“(a) with penalty which may extend to five hundred rupees and, in case of a continuing breach, with a penalty which may extend to fifty rupees for every day during which the breach continues after conviction for the first breach; or”
				(ii) for clause (b), the following clause shall be substituted, namely: —
				“(b) with penalty which may extend to one hundred rupees for every day during which the breach continues”
				(R) In section 415, for the words, “shall be punishable with fine which may extend to one hundred rupees”, the words, “shall be liable to a penalty which may extend to one thousand rupees” shall be substituted.
3.	1955	17	The Odisha Prevention of Gambling Act, 1955	(A) In section 3, for the words, “shall on conviction be punishable with imprisonment which may extend to one month or with fine which may extend to one hundred rupees or with both”, the words, “shall be liable to a penalty which may extend to five thousand rupees” shall be substituted. (B) In section 4, for the words, “shall,

Sl. No.	Year Act No.	Odisha Short Title (3)	Amendments (5)
(1)	(2)	(4)	
			on conviction be liable to imprisonment which may extend to one month or to a fine which may extend to one hundred rupees or to both", the words, "shall be liable to a penalty which may extend to twenty-five thousand rupees" shall be substituted.
			(C) In section 5, for the words, "shall, on conviction; be liable to imprisonment which may extend to six months or to a fine which may extend to one thousand rupees or to both", the words, "shall be liable to a penalty which may extend to seventy-five thousand rupees" shall be substituted.
			(D) In section 6, for the words, "shall be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both", the words, "shall be liable to a penalty which may extend to seventy-five thousand rupees" shall be substituted.
			(E) In section 7, for the words, "shall on conviction, be liable to imprisonment for a period not exceeding one month or with fine not exceeding one hundred rupees", the words, "shall be liable to a penalty which may extend to twenty-

Sl. No.	Year of Odisha Act No.	Short Title (3)	Amendments (5)
(1)	(2)	(4)	
			five thousand rupees" shall be substituted.
			(F) In section 10, for the words, "may be imprisoned for any period not exceeding one month", the words, "shall be liable to a penalty which may extend to twenty-five thousand rupees" shall be substituted.
			(G) For section 13, the following section shall be substituted, namely:—
			"13. Gaming and setting birds and animals to fight in public streets.— (1) Any officer appointed by the State Government in this behalf may, without warrant, apprehend any person found gaming and gambling with cards, dice, counters or other instruments of gaming used in playing any game in any public market, fair, street, place or thoroughfare, or any person setting any birds or animals to fight in any such public market, fair, street, a place or thoroughfare, or any person there present aiding or abetting such public fighting of birds and animals."
			(2) Such person, when apprehended shall be brought without delay before Sub-Divisional Magistrate, and shall be liable, on conviction, to a penalty as

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
4.	1957	3 1956	The Odisha Agricultural Produce Markets Act,	<p>provided in section 5 or section 7 as the case may be; and such officer appointed by the State Government under sub-section (1) may seize all birds and animals and instruments of gaming found in such public place or on the person of those whom he shall so apprehend, and the Sub-Divisional Magistrate may, on conviction of the offender, order such instruments to be forthwith destroyed and such birds and animals to be sold."</p> <p>(A) In section 12, for sub-section (8), the following sub-section shall be substituted, namely: –</p> <p>"(8) The officer or servant of the Market Committee empowered under sub-section (7) shall have power to seize any notified agricultural produce taken or proposed to be taken out of the market area in any vehicle, vessel or other conveyance, if such officer or servant has reason to believe that any fee or other amount due under this Act in respect of such produce has not been paid. Every such seizure shall forthwith be reported to the Collector of the district or to such other officer as may be appointed by the State</p>

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				Government in this behalf, and the seized produce shall be dealt with in such manner as may be prescribed."
				(B) In section 21, —
				(i) In clause (a) of sub-section (1), for the words, "shall, on conviction be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both and in the case of continuing contravention with a further fine which may in the case of contravention of Sub-section (3) of the said section extend to one hundred rupees and in any other case to fifty rupees per day during which the contravention is continued after the first conviction", the words, "shall be liable to a penalty which may extend to seventy-five thousand rupees for such contravention, and in the case of continuing contravention, with a further penalty which may, in the case of contravention of sub-section (3) of the said section, extend to one thousand rupees, and in any other case to five hundred rupees per day during which the contravention is continued." shall be substituted;

Sl. No.	Year Act No.	Odisha Short Title (3)	Short Title (4)	Amendments (5)
(1)	(2)	(3)	(4)	(5)
				(ii) in clause (b) of sub-section (1), for the words, "shall, on conviction, be punishable with imprisonment which may extend to six months or with fine which may extend to five hundred rupees or with both", the words, "shall, in so far as it relates to evasion or attempt to evade payment of market fees or cess; shall be liable to a penalty which may extend to seventy-five thousand rupees." shall be substituted; and
				(iii) in clause (c) of sub-section (1), for the words, "shall, on conviction, be punishable with imprisonment which may extend to three months or with fine which may extend to five hundred rupees or with both", the words, "shall be punishable with fine which may extend to twenty-five thousand rupees." shall be substituted.
				(iv) for sub-section (2), for the words, "on conviction, be punishable with a fine", the words, "on contravention, be liable with a penalty" shall be substituted.
				(C) For section 22, including its marginal heading, the following section shall be substituted, namely: —

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (4)	Amendments (5)
					<p>“22. Adjudication of contraventions. —</p> <p>(1) Any contravention under this Act or any rule or bye-law made thereunder shall be adjudicated by the Collector of the district or by any other officer not below such rank as may be appointed by the State Government in this behalf, in a manner as may be prescribed.</p> <p>(2) Proceedings under this Act or any rule or bye-law made thereunder may be instituted before the authority referred to in sub-section (1) by any person duly authorised in writing by the Market Committee in this behalf.”</p>
5.	1957	10	The Odisha Town Planning & Improvement Trust Act, 1956	(A) In section 27, in sub-section (1), for the words, “order of censure or fine”, the words, “order of censure or penalty” shall be substituted;	<p>(A) In section 27, in sub-section (1), for the words, “order of censure or fine”, the words, “order of censure or penalty” shall be substituted;</p> <p>(B) For section 132, including its marginal heading, the following section shall be substituted, namely—</p> <p>“132. Adjudication of Contraventions and Imposition of Penalty.</p> <p>(1) Notwithstanding anything contained in this Act, any contravention of its provisions or the rules made thereunder shall be adjudicated by an officer not below the rank of Sub-</p>

Sl. No.	Year No.	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				Divisional Magistrate, as may be authorised by the State Government by notification.
				(2) The authorised officer shall, after providing an opportunity of being heard to the person concerned and recording reasons in writing, impose a monetary penalty as may be prescribed under this Act or the rules made thereunder.
				(3) Any person aggrieved by an order under sub-section (2) may file an appeal before the District Magistrate or an officer not below the rank of Additional District Magistrate, as may be authorised by the State Government, within thirty days from the date of receipt of such order.
				(4) The procedure for adjudication, recovery of penalty, and related matters shall be such as may be prescribed."
				(C) Section 138 shall be omitted.
				(D) In section 149, for the words, "shall be punishable with fine which may extend to fifty rupees.", the words, "shall be liable to penalty which may extend to five hundred rupees." shall

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		be substituted.
				(E) In section 150,—
				(i) in clause (a) of sub-section(1), for the words, "with fine which may extend, in the case of a wall or masonry building, to five hundred rupees and in the case of a hut to fifty rupees; and", the words, "with penalty which may extend, in the case of a wall or masonry building, to five thousand rupees and in the case of a hut to five hundred rupees; and" shall be substituted; and
				(ii) in clause (b) of sub-section (1), for the words, "with further fine which may extend, in the case of a wall or masonry building, to one hundred rupees and in case of a hut to ten rupees, for each day during which the projection continues after a sentence of fine has been passed under Clause (a) of this sub-section.", the words, "with further penalty which may extend, in the case of a wall or masonry building, to one thousand rupees and in case of a hut to one hundred rupees, for each day during which the projection continues after a sentence

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				of penalty has been passed under Clause (a) of this sub-section." shall be substituted.
				(F) In section 151, for the words, "he shall be punishable with fine which may extend to two hundred rupees.", the words, "he shall be liable to a penalty which may extend to two thousand rupees." shall be substituted.
				(G) In section 152, —
				(i) in clause (a), for the words, "with fine which may extend to one hundred rupees; and", the words, "with penalty which may extend to one thousand rupees; and" shall be substituted; and
				(ii) in clause (b), for the words, "with fine which may extend to fifty rupees for each day after the first during which the contravention continues.", the words, "with penalty which may extend to five hundred rupees for each day after the first during which the contravention continues." shall be substituted.
6.	1956	30	The Odisha Shops And Commercial Establishments Act, 1956	(A) In the heading under Chapter VIII, for the words and expressions, "Offences, Penalties, and Procedures" the words and expressions,

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				"Contraventions and Penalties, and Procedures" shall be substituted.
				(B) In section 31, after clause (c), the following clause shall be inserted, namely:—
				"(d)impose penalties for contraventions of the provisions of this Act or the rules made thereunder in accordance with the procedure as may be prescribed."
				(C) For section 32, the following section shall be substituted, namely:— "32. The Chief Inspector and every Inspector appointed under section 30 shall be deemed to be public servants within the meaning of clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023)
				(D) For section 35, the following section shall be substituted, namely:— "35. Whoever contravenes any of the provisions of the Act shall be liable to a penalty, which for the first contravention shall not be less than five thousand rupees and may extend to ten thousand rupees, and for the second or subsequent contravention, shall not be less than ten thousand rupees and may extend to twenty thousand rupees.

Sl. No.	Year Act No.	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				(E) After section 35, the following section shall be inserted, namely:— "35A. Adjudication of Penalty and Appeal. — (1) Notwithstanding anything contained in any other law for the time being in force, no Court shall take cognizance of any contravention or default under this Act. (2) Any contravention of the provisions of this Act or the rules made thereunder shall be adjudicated by an officer not below the rank of the Divisional Labour Commissioner, or any other officer so authorised by the State Government, in such manner as may be prescribed. (3) Before adjudicating any contravention, the adjudicating officer shall provide the person concerned an opportunity of being heard. (4) Any person aggrieved by an order passed under sub-section (2) may prefer an appeal to an Appellate Authority, i.e., Labour Commissioner, Odisha, or as may be notified by the State Government, within thirty days from the date of receipt of the order. (5) The manner of filing, hearing, and

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (4)
7.	1961	14	The Odisha Electricity (Duty) Act, 1961	<p>(A) In section 11,—</p> <p>(i) for sub-section (1), the following sub-section shall be substituted, namely:</p> <p>“(1) If any person—</p> <p>(a) required by section 6 to keep a record or to submit returns fails to keep or submit the same in the prescribed manner or form; or</p> <p>(b) intentionally obstructs an inspecting officer appointed under section 7 in the exercise of his powers and duties under this Act and the rules made thereunder; or</p> <p>(c) contravenes any rules made under this Act,</p> <p>he shall be liable to a penalty—</p>

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				<p>(i) which may extend to one lakh rupees in the case of contravention under clause (a); and</p> <p>(ii) which may extend to three lakh rupees in the case of contravention under clause (b) and (c)."</p> <p>(ii) for sub-section (2), the following sub-section shall be substituted, namely: -</p> <p>"(2) Save, as provided under sub-section (1), if any person, engaged in generating energy for his own use or consumption or to supply power to any person free of charges or to supply power to any person through open access, evades or attempts to evade the payment of electricity duty whether by maintaining false records or by submitting false returns or by concealing the energy consumed by it or by any other means, such person shall, in addition to electricity duty payable under this Act, be liable to pay by way of penalty not exceeding one thousand rupees for each day of delay, from the date of detection, but the same shall not exceed a sum of three lakh rupees:</p>

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				Provided that no action under this sub-section shall be taken without affording such person a reasonable opportunity of being heard.
				Provided further that the State Government may, by notification, authorise any officer to impose such a penalty in accordance with the provisions of this Act."
8.	1961	28	Odisha Kendu Leaves (Control of Trade) Act, 1961	<p>(A) For section 14, including its marginal heading, the following section shall be substituted, namely:—</p> <p>“14. Penalty for contravention. (1) If any person contravenes any of the provisions of this Act or the rules made thereunder—</p> <p>(a) he shall be liable to a penalty which may extend to one lakh rupees; and</p> <p>(b) the Kendu leaves in respect of which such contravention has been made or such part thereof as may be determined appropriate shall be forfeited to the Government:</p> <p>Provided that if the officer authorised under sub-section (2) is of the opinion that it is not necessary to direct forfeiture in respect of the whole or any part of such leaves, he may, for</p>

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (4)	(5)
9.	1963	2	The Odisha Co-operative Societies Act, 1962	<p>(A) In section 28,-</p> <p>(i) Clause (g) of sub-section (2) shall be omitted.</p> <p>(ii) Sub-section (2-a) shall be omitted.</p> <p>(iii) Sub-section (2-b) shall be omitted.</p> <p>(iv) In clause (c) of sub-section (3), the words, "or is a deaf-mute or is suffering from leprosy" shall be omitted.</p> <p>(B) In section 115—</p> <p>(v) in sub-section (9), for the words, "or with simple imprisonment which may extend to two months.", the words, "or shall be liable to a disciplinary action as may be prescribed." shall be substituted.</p>	<p>reasons to be recorded in writing, refrain from doing so.</p> <p>(2) The State Government may, by notification, authorise a Divisional Forest Officer or any other officer not below the rank of Divisional Forest Officer to impose penalties and determine forfeiture under this section, in such manner as may be prescribed.</p>

Sl. No.	Year	Odisha Act No.	Short Title (4)	Amendments (5)
10.	1969	22	The Odisha Industrial Establishments (National and Festival) Holidays Act, 1969	<p>(A) In section 6, for sub-section (2), the following sub-section shall be substituted namely:—</p> <p>"(2) Every Inspector shall be deemed to be a public servant within the meaning of clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023).".</p> <p>(B) In section 7, after clause (c), the following clause shall be inserted, namely:— "(d) impose penalties for contraventions of the provisions of this Act or the rules made thereunder in accordance with the procedure as may be prescribed."</p> <p>(C) For section 8, the following section shall be substituted, namely:— "8. Any employer who contravenes any of the provisions of section 3 or section 5 shall be liable to a penalty, which for the first contravention shall not be less than five thousand rupees and may extend to ten thousand rupees, and for the second or subsequent contravention, shall not be less than ten thousand rupees and may extend to twenty thousand rupees."</p> <p>(D) For section 9, the following section shall be substituted, namely:— "9.</p>

Sl. No.	Year Act No.	Odisha Short Title (3)	Amendments (5)
(1)	(2)	(4)	
			Whoever wilfully obstructs an Inspector in the exercise of any power conferred on him by or under this Act or fails to produce on demand in writing by an Inspector any register, record or notice in his custody which may be required to be kept in pursuance of this Act or of any rule made there under, shall be liable to a penalty, which for the first contravention shall not be less than five thousand rupees and may extend to ten thousand rupees, and for the second or subsequent contravention, shall not be less than ten thousand rupees and may extend to twenty thousand rupees."
			(E) After section 9, the following section shall be inserted, namely: —
			"9A. Adjudication of Penalty and Appeal. — (1) Notwithstanding anything contained in any other law for the time being in force, no Court shall take cognizance of any contravention or default under this Act.
			(2) Any contravention of the provisions of this Act or the rules made thereunder shall be adjudicated by an officer not below the rank of the Divisional Labour Commissioner, or

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				any other officer so authorised by the State Government, in such manner as may be prescribed.
				(3) Before adjudicating any contravention, the adjudicating officer shall provide the person concerned an opportunity of being heard.
				(4) Any person aggrieved by an order passed under sub-section (2) may prefer an appeal to an Appellate Authority, i.e., Labour Commissioner, Odisha, or as may be notified by the State Government, within thirty days from the date of receipt of the order
				(5) The manner of filing, hearing, and disposal of the appeal shall be such as may be prescribed.".
				(F) In section 12, in sub-section (2), for the words "punishable with fine which may extend to fifty rupees", the words "liable to a penalty, which may extend to five thousand rupees" shall be substituted.
11.	14	1982	The Odisha Development Authorities Act, 1982	(A) For section 90, the following section shall be substituted, namely— "90. Penalties.—

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		<p>(1) Any person who, whether at his own instance or at the instance of any other person or any body (including a department of Government), undertakes or carries out development of any land in contravention of the development plan or without the permission, approval or sanction referred to in section 15, or in contravention of any condition subject to which such permission, approval or sanction has been granted, shall be liable to penalty which—</p> <p>(a) in the case of individual residential freehold land, may extend to one lakh rupees; and</p> <p>(b) in the case of any other land, may extend to ten lakh rupees.</p> <p>Provided that, where such contravention relates to government land, the person shall also be punishable with simple imprisonment which may extend to six months, in addition to the penalty above.</p> <p>Explanation.—For the purposes of this section, 'government land' shall have the same meaning as assigned to it</p>

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				under the Odisha Government Land Settlement Act, 1962:
				<p>Provided further that, where such contravention continues after the order of imposition of penalty, an additional penalty which may extend to one thousand rupees per day during the period of such continuation shall be imposed.</p> <p>(2) Any person who uses or permits the use of any land or building in contravention of the provisions of section 19 or any terms and conditions prescribed by regulations made under the proviso to that section, shall be liable to a penalty which may extend to one lakh rupees; and where the offence continues after imposition of such penalty, an additional penalty which may extend to one thousand rupees for each day shall be imposed.</p> <p>Provided that, where any monetary gain is accrued owing to such contravention, an additional penalty which may extend to an amount equal to ten times the value of such monetary gain shall also be imposed. The State Government shall</p>

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		<p>prescribe the manner of assessing such monetary.</p> <p>(3) Any person who obstructs the entry of any person empowered or duly authorised under section 89 to enter into or upon any land or building, or who prevents in any manner such person from discharging his lawful duties, shall be liable to a penalty which may extend to twenty-five thousand rupees. In case of repeated contravention of sub-section (3), such administrative measures as may be prescribed by the State Government shall be imposed in addition to the penalty specified herein.</p> <p>(4) Whoever contravenes any provision of this Act or any rule or regulation made thereunder, or any direction issued in pursuance of any development plan approved under this Act, and if such contravention is not separately penalised under the foregoing sub-sections, shall be liable to a penalty which may extend to one lakh rupees, and in the case of a continuing contravention, an additional penalty which shall not be less than five hundred rupees and may extend to</p>

Sl. No.	Year Act No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		one thousand rupees for each day during which the contravention continues."
				(B) For section 112, the following section shall be substituted, namely:—
				“112. Penalties when realised to be paid to the Authority.
				All Penalties realised in connection with prosecutions under this Act shall be paid to the Authority at such time and in such manner as may be prescribed by rules.”
				(C) In section 123—
				(i) in sub-clause (xxxvi) of sub-section (2), for the words, “manner in which the fines” the words, “manner in which the penalties” shall be substituted.
				(ii) for sub-section (4), the following sub-section shall be substituted, namely:—
				“(4) In making any rule, the State Government may provide that a breach thereof shall be punishable with a penalty which may extend to five thousand rupees and, in the event of the continuance of the contravention, a penalty which may extend to rupees five hundred per day”.

Sl. No.	Year 1993	Odisha Act No.	Short Title (4)	Amendments
				(5)
12.	1993	30	The Odisha Fire and Emergency Services Act, 1993	<p>(A) Section 15—shall be omitted</p> <p>(B) Section 16 shall be omitted</p> <p>(C) In section 17, for the words, "imprisonment of either description for a term which may extend to three months or with fine which may extend to three lakh rupees, or with both" the words, "shall be liable to a penalty which may extend to five lakh rupees" shall be substituted.</p> <p>(D) In section 18, for the words, "shall, on conviction, be punishable with imprisonment of either description for a term which may extend to three months or with fine which may extend to fifty thousand rupees, or with both." the words, "shall be liable to a penalty which may extend to one lakh rupees" shall be substituted.</p> <p>(E) In section 19, for the words, "otherwise imprisonment of either description, for a term which may extend to three months or with fine which may extend to five thousand rupees, or with both." the words, "shall be liable to a penalty of five thousand rupees" shall be substituted</p>

Sl. No.	Year 13.	Odisha Act No. (1)	Short Title (2)	Amendments (5)
(1)	(2)	(3)	(4)	(5)
		11	Odisha Municipal Corporation Act, 2003	<p>(A) In section 92, in sub-section (2), for the words, "shall be punished with fine which may extend to two hundred and fifty rupees" the words, "shall be liable to a penalty which may extend to five thousand rupees" shall be substituted.</p> <p>(B) In section 93, in sub-section (1), for the words, "shall be punished with a fine which may extend to two hundred and fifty rupees." the words, "shall be punished with a penalty which may extend to five thousand rupees" shall be substituted.</p> <p>(C) In section 94, in sub-section (4), for the words, "shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to rupees two thousand or with both." the words, "shall be liable to a penalty which may extend to seventy-five thousand rupees, and where the contravention continues, an additional penalty of five hundred rupees per day for the first ninety days and one thousand rupees per day thereafter shall be imposed; and if such contravention continues beyond six months, the State may impose</p>

Sl. No.	Year of Odisha Act No.	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				additional administrative sanctions as may be prescribed." shall be substituted.
				(D) In section 96, in sub-section (2), for the words, "shall be punished with fine which may extend to two hundred and fifty rupees" the words, "shall be punished with a penalty which may extend to five thousand rupees" shall be substituted.
				(E) In section 99, for the words, "shall be punished with fine which may extend to two hundred and fifty rupees" the words, "shall be punished with a penalty which may extend to five thousand rupees" shall be substituted.
				(F) In section 100, in sub-section (1), for the words, "he shall be punished with fine which may extend to five hundred rupees" the words, "he shall be liable to a penalty which may extend to five thousand rupees" shall be substituted.
				(G) In section 112, for the words, "he shall be punished with imprisonment of either description for a term which may extend to six months or with fine or with both." the words, "he shall be

Sl. No.	Year (1)	Odisha Act (2)	Short Title (3)	Amendments (5)
				liable to a penalty which may extend to seventy-five thousand rupees" shall be substituted.
				(H) In section 194, including its marginal heading, for the words, "power to levy fees and fines" the words, "power to levy fees and penalties" shall be substituted.
				(I) In section 344, for the words, "shall be punished on the spot with a fine, being not less than one hundred rupees, and the amount of such fine" the words, "shall be liable on the spot of a penalty, being not less than one thousand rupees, and the amount of such penalty" shall be substituted.
				(J) In section 481, in sub-section (1), for the words, "shall be punishable with rigorous imprisonment for a term which may extend to three years and also with fine which may extend to fifty thousand rupees and, in default, with further rigorous imprisonment for six months.", the words, "shall be liable to a penalty which may extend to five lakh rupees and, in default, with imprisonment which may extend to three months." shall be substituted.

Sl. No.	Year (1)	Odisha Act (2)	Short Title (3)	Amendments (5)
				(K) In section 580, for the words, "be punished with fine which may extend to rupees five hundred." the words, "be punished with a penalty which may extend to five thousand rupees." shall be substituted.
				(L) In section 582, in sub-section (5), for the words, "shall be punished with imprisonment of either description for a term, which may extend to one month, or with fine, which may extend to rupees one hundred or with both.", the words, "shall be liable to a penalty which may extend to seventy-five thousand rupees." shall be substituted.
				(M) In section 616, for the words, "shall be liable on conviction to fine which may extend to rupees one thousand.", the words, "shall be liable to a penalty which may extend to rupees ten thousand." shall be substituted.
				(N) In section 617, in sub-section (6), for the words, "any fine which may be imposed.", the words, "any penalty which may be imposed," shall be substituted.
				(O) In section 623, in clause (b), for the words, "fine not exceeding one

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				hundred rupees for every such offence.", the words, "penalty not exceeding one thousand rupees for every such offence" shall be substituted.
				(P) In section 624, in sub-section (3), for the words, "fine not exceeding one hundred rupees for every such offence.", the words, "penalty not exceeding one thousand rupees for every such offence" shall be substituted.
				(Q) In section 636, in sub-section (1), for the words, "shall be punished, on conviction, with a fine which may extend to one thousand rupees", the words, "shall be liable to a penalty which may extend to ten thousand rupees" shall be substituted.
				(R) In section 638, —
				(i) in sub-section (1), for the words, "shall be punishable with fine.", the words, "shall be liable to penalty," shall be substituted.; and
				(ii) in sub-section (2), for the words, "with a fine which may extend to the amount mentioned in that behalf in column (4) of the said schedule.", the

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (5)
				words, "with a penalty which may extend to the amount mentioned in that behalf in column (4) of the said schedule." shall be substituted.
				(S) In section 639—
				(i) in sub-section (1), for the words, "shall be punishable with fine which may extend to five hundred rupees.", the words, "shall be liable to a penalty which may extend to five thousand rupees." shall be substituted.;
				(ii) in sub-section (2), for the words, "shall be punishable with fine which may extend to one thousand rupees for every such offence.", the words, "shall be liable to a penalty which may extend to ten thousand rupees." shall be substituted.; and
				(iii) in section (3), for the words, "shall be punishable with fine which may extend to five thousand rupees", the words, "shall be liable to a penalty which may extend to twenty-five thousand rupees." shall be substituted.
				(T) In section 641, for the words, "shall be liable once conviction to a fine which may extend, in the case of a building, to one thousand rupees and

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				in the case of a well or hut, to two hundred rupees and to a further fine which may extend, in the case of a building, to five hundred rupees and in the case of a well or hut, to one hundred rupees for each day during which the offence is proved to have continued after the first day.", the words, "shall be liable to a penalty which may extend, in the case of a building, to ten thousand rupees and in the case of a well or hut, to one thousand rupees and to a further penalty which may extend, in the case of a building, to five thousand rupees and in the case of a well or hut, to five hundred rupees for each day during which the offence is proved to have continued after the first day." shall be substituted.
				(U) In section 642, for the words, "shall be punishable with fine, which may extend to one hundred rupees", the words, "shall be liable to a penalty, which may extend to one thousand rupees" shall be substituted.
				(V) In section 643, - (i) for sub-section (1), the following sub-section shall be substituted, namely: —

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				<p>"(1)Whoever contravenes the provisions of clause (a), clause (b), or clause (c) of sub-section (1) of section 353 shall be liable to a penalty which may extend to twenty-five thousand rupees; and whoever contravenes the provisions of clause (d) of sub-section (1) shall be punishable with imprisonment of either description for a term which may extend to one month or with penalty which may extend to one hundred rupees or with both."; and</p> <p>(ii), in sub-section (3), for the words, "shall be punished, with imprisonment of either description for a term, which may extend to one month or with fine which may extend to rupees one hundred or with both.", the words, "shall be liable to a penalty which may extend to twenty-five thousand rupees." shall be substituted.</p> <p>(W) In section 644, for the words, "shall be punished with fine which may extend, on a first conviction to rupees five hundred and, on a second or subsequent conviction, to a sum equal to double the amount to which it might have extended on the last proceeding conviction.", the words, "shall be liable</p>

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				<p>to a penalty which may extend, on a first contravention to five thousand rupees and, on a second or subsequent contravention, to a sum equal to double the amount to which it had extended on the last proceeding contravention." shall be substituted.</p> <p>(X) In section 646, for the words, "he shall be punished with fine which", the words, "he shall be liable to a penalty which" shall be substituted.</p> <p>(Y) In section 647, for the words, "be liable to a fine which may extend, in the case of a masonry building, to two hundred and fifty rupees and, in the case of a hut, to twenty-five rupees, and in the case of continuance of such use, to a further fine which may extend, in the case of a masonry building, to fifty rupees and, in the case of a hut, to five rupees for each day during which such use continues after the first day.", the words, "be liable to a penalty which may extend, in the case of a masonry building, to one thousand rupees and, in the case of a hut, to one hundred rupees, and in the case of continuance of such use, to a further penalty which may extend, in the case</p>

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				of a masonry building, to five hundred rupees and, in the case of a hut, to fifty rupees for each day during which such use continues after the first day." shall be substituted.
				(Z) In section 648, for the words, "shall, on conviction, be punished with imprisonment for a term which may extend to two months or with fine which may extend to two hundred rupees.", the words, "shall be liable to a penalty which may extend to fifty thousand rupees.", shall be substituted.
				(ZA) In section 649, for the words, "be punished with fine which may extend to one thousand rupees", the words, "be liable with a penalty which may extend to ten thousand rupees." shall be substituted.
				(ZB) In section 650, for the words, "be punishable with fine which may extend to one thousand rupees", the words, "be liable to a penalty which may extend to ten thousand rupees" shall be substituted.
				(ZC) Section 651 shall be omitted.
				(ZD) In section 652, for the words,

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (5)
				<p>"shall be punishable with fine which may extend to one thousand rupees, and in the case of a continuing failure or contravention, with an additional fine which may extend to one hundred rupees for every day after the first during which he has persisted in such failure or contravention.", the words, "shall be liable to a penalty which may extend to ten thousand rupees, and in the case of a continuing failure or contravention, with an additional penalty which may extend to one thousand rupees for every day after the first during which he has persisted in such failure or contravention." shall be substituted.</p> <p>(ZE) In section 656, in sub-section (2), for the words, "shall be punishable with fine which may extend to rupees one thousand and if the breach is a continuing one a further fine which may extend to rupees fifty for every day after the first day during which the breach was made.", the words, "shall be liable to a penalty which may extend to ten thousand rupees and if the breach is a continuing one a further penalty which may extend to one thousand rupees for every day after</p>

Sl. No.	Year Act No.	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				the first day during which the breach was made." shall be substituted.
				(ZF) For section 658, the following section shall be substituted, namely— "658. In making a by-law or regulation the Corporation may provide that a breach thereof shall be liable to, — (a) a penalty which may extend to ten thousand and in case of a continuing breach, with the penalty which may extend to one thousand rupees for every day during which the breach continues after the first breach; or (b) a penalty which may extend to five hundred rupees for every day during which the breach continues after receipt of notice from the Commissioner or any Corporation officer duly authorized in that behalf, to discontinue such breach,"
				(ZG) In section 683, in sub-section (2), for the words, "as if it were a fine inflicted by him on the person liable therefore.", the words, "as if it were a penalty inflicted by him on the person liable therefore." shall be substituted.
14.	2005	4	Odisha Value Added Tax Act, 2004	(A) In section 82,— (I) In sub-section (1), -

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				(a) for the words, "shall, on conviction, be punished", the words, "shall be liable to pay" shall be substituted; and
				(b) for sub-clauses (i) and (ii), the following sub-clauses shall be substituted, namely, –
				"(i) a penalty equal to an amount of one lakh rupees, in addition to any penalty that is paid or is payable by him under any other provisions of this Act, where the amount of tax, interest or penalty, or all of them together involved is less than rupees fifty thousand in a year; and
				(ii) a penalty equal to an amount of two lakhs rupees, in addition to any penalty that is paid or is payable by him under any other provisions of this Act, where the amount of tax, interest or penalty, or all of them together involved is rupees fifty thousand or more than rupees fifty thousand in a year."
				(II) in sub-section (2), for the words, "on conviction, be punished with imprisonment of either description which shall not be less than three months but which may extend to one year and with fine", the words, "be

Sl. No.	Year Act No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				liable to pay a penalty of an amount equal to one lakh rupees." shall be substituted.
				(III) in sub-section (3), for the words, "on conviction, be punished with imprisonment of either description for a term which shall not be less than six months but which may extend to one year and with fine.", the words, "on contravention, be liable to a penalty of an amount equal to one lakh rupees."
				(IV) for sub-section (4), the following sub-section shall be substituted, namely, –
				"(4) Whoever fails, without sufficient cause, to furnish any return for any tax period by the date and in the manner prescribed under this Act, shall be liable to pay a penalty as specified below-
				(a) one lakh rupees, if the tax due for the period covered by the return, not so furnished, does not exceed twenty thousand rupees;
				(b) two lakh rupees, if the tax due for the period covered by the return, not so furnished, exceeds twenty thousand rupees but does not exceed one lakh

Sl. No.	Year Act No.	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				rupees; and
				(c) three lakh rupees, if the tax due for the period covered by the return, not so furnished, exceeds one lakh rupees."
				(V) sub-section (5) shall be omitted.
				(VI) sub-section (6) shall be omitted.
				(VII) sub-section (7) shall be omitted.
				(VIII) sub-section (8) shall be omitted.
				(B) In section 83,—
				(I) in sub-section (1), -
				(i) for the word, "punished", the word, "penalised" shall be substituted; and
				(ii) in the proviso for the words, "any punishment", the words, "pay penalty" shall be substituted.
				(II) in sub-section (2), for the word, "punished", the word, "penalised" shall be substituted; and
				(III) in sub-section (3), -
				(i) for the word, "punished", the word, "penalised" shall be substituted;
				(ii) in the first proviso for the words, "to

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				any punishment", the words, "to pay penalty" shall be substituted; and
				(iii) in the second proviso, for the word, "punished", the word, "penalised" shall be substituted.
				(C) Sub-section (2) of section 84 shall be omitted.
				(D) In section 87, for the words, "for prosecution and, on conviction, be punished with rigorous imprisonment which may extend up to six months or fine not exceeding rupees twenty-five thousand or both", the words, "to pay a penalty of an amount equal to one lakh rupees." shall be substituted.
15.	2005	14	The Odisha Labour Welfare Fund Act, 2005	<p>(A) In section 3, in clause (b) of sub-section (2), for the words "all fines including the amount", the words "all fines or penalties including the amount" shall be substituted.</p> <p>(B) In section 12, in the second proviso to sub-section (3), for the word, "fines", the word "penalties" shall be substituted.</p> <p>(C) In section 18, in sub-section (2), after clause (d), the following clause</p>

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
				shall be inserted, namely:—
				"(e) impose penalties for contraventions of the provisions of this Act or the rules made thereunder in accordance with the procedure as may be prescribed."
				(D) For section 23, including the marginal heading, the following section shall be substituted, namely:—
				<p>"23. Penalty for non-compliance with inspection requirements. — Any person who willfully obstructs an Inspector in the exercise of his powers or discharge of his duties under this Act and the rules, or fails to produce for inspection on demand by an Inspector any register, record or other document maintained in pursuance of the provisions of this Act or the rules, or to supply to him on demand true copies of any such document, shall be liable to a penalty, which—</p> <p>(a) for the first contravention, shall not be less than five thousand rupees and may extend to ten thousand rupees; and</p> <p>(b) for the second or subsequent</p>

Sl. No.	Year	Odisha Act No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
				contravention, shall not be less than ten thousand rupees and may extend to twenty thousand rupees.".
				(E) For section 24, including the marginal heading, the following section shall be substituted, namely: —
				"24. Adjudication of Penalty and Appeal. — (1) Notwithstanding anything contained in any other law for the time being in force, no Court shall take cognizance of any contravention or default under this Act.
				(2) Any contravention of the provisions of this Act or the rules made thereunder shall be adjudicated by an officer not below the rank of Divisional Labour Commissioner, or any other officer so authorised by the State Government, in such manner as may be prescribed. —
				(3) Before adjudicating any contravention, the adjudicating officer shall provide the person concerned an opportunity of being heard.
				(4) Any person aggrieved by an order passed under sub-section (2) may

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		
				prefer an appeal to an appellate authority, i.e., Labour Commissioner, Odisha, or as may be notified by the State Government, within thirty days from the date of receipt of the order.
				(5) The manner of filing, hearing, and disposal of the appeal shall be such as may be prescribed.".
				(F) Section 26 shall be omitted.
				(G) For section 28, the following shall be substituted, namely:—
				"Any person who wilfully fails to produce any document required by the Board or to furnish any information called for by Board or to comply with any direction issued by the Board under section 27 shall be liable to penalty, which- (i) for the first contravention, shall not be less than five thousand rupees and may extend to ten thousand rupees; and (ii) for the second or subsequent contravention, shall not be less than ten thousand rupees and may extend to twenty thousand rupees."
				(H) For section 32, the following

Sl. No.	Year (1)	Odisha Act No. (2)	Short Title (3)	Amendments (5)	
				section shall be substituted, namely:—	
16.	2013	10	Odisha Excise Act, 2008	"32. All officers, employees of the Board and Inspectors appointed under section 18 shall be deemed to be public servants within the meaning of clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023)."	
				(A) In section 52, —	
				1. Clause (d) shall be substituted, namely:— "Provided that Taps or causes to be tapped or draws, or causes to be drawn tari from any tari producing tree or possesses or sells tari or pachwai or any outstill liquor manufactured out of Mahua flower not exceeding ten litres in contravention of this Act or any rule or order made thereunder,	
				2. For the proviso under section 52 (ii), the following proviso shall be substituted, namely:— "Provided that for an offense under clause (d), he shall be liable to a penalty which shall	

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		not be less than five thousand rupees and may extend up to eleven thousand rupees.
				Explanation: Possession, collection, or sale of Mohua flower shall be treated as an offence under sub clause (i) of this Section, along with other intoxicants."
				(B) In section 61, in sub-section (1), for the words, "he shall be liable to fine," the words, "he shall be liable to penalty," shall be substituted.
				(C) In section 62, in sub-section (2), for the words, "shall be liable to pay fine which shall not be less than rupees ten thousand but may extend to rupees five lakh." the words, "shall be liable to pay a penalty which shall not be less than ten thousand rupees but may extend to five lakh rupees." shall be substituted.
				(D) In section 63, in sub-section (2), for the words, "he shall be liable to fine which may extend to five thousand rupees.", the words, "he shall be liable to a penalty which may extend to five

Sl. No.	Year No.	Odisha Act No.	Short Title (4)	Amendments (5)
(1)	(2)	(3)		thousand rupees." shall be substituted. (E) In section 68, for the words, "he shall be liable to fine which may extend to fifty thousand rupees" the words, "he shall be liable to a penalty which may extend to fifty thousand rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The State Government has undertaken an important reform to decriminalize minor offences, with the aim of fostering a fairer and more enabling business-friendly climate in the state. Inspired by the Central Government's Jan Vishwas (Amendment of Provisions) Act, 2023, this exercise similarly seeks to rationalize provisions that hinder *Ease of Doing Business* and *Ease of Living* in the State. Several laws in Odisha have come to include strict fines, even imprisonment for minor omissions or procedural lapses, despite the absence of any fraudulent or harmful intent. These onerous provisions place an unnecessary burden on individuals and businesses, discourage compliance, and lead to avoidable litigation.

As part of this reform initiative, 16 legislations have been identified and reviewed. These laws span across key areas such as labour, urban governance, agriculture, health, and trade. The objective is to move away from treating minor, unintentional violations as crimes, and instead handle them through civil penalties or administrative processes. This shift will help create a more facilitative legal environment, reduce the load on the criminal justice system, and encourage honest compliance rather than instilling fear of prosecution.

The proposed reforms are the result of a thorough consultative process. Every provision under the identified laws was scrutinised to assess whether the element of criminality was justified. Based on this assessment, the Bill puts forward four important changes:

- (1) *removal of imprisonment sentences for minor offences*, and imposition of civil penalties instead,
- (2) introduction of *administrative adjudication* to handle petty contraventions swiftly and proportionately, and
- (3) *conversion of 'fines' to 'civil penalties'* to enforce compliance with regulations, rather than punishing the offender
- (4) *rationalisation of monetary penalties* to ensure that they are fair, reasonable, and revisable over time.

While the primary intention of the Bill is to promote *Ease of Doing Business* in the State, it does not extend to decriminalising offences that have an adverse impact on human health, public administration, or the environment. The Bill does not propose any amendments to general criminal laws such as the Bharatiya Nyaya Samhita, 2023 (BNS), or other

enactments. The acts involving intentional fraud or that cause harm to human health, society or the environment shall continue to remain punishable under the applicable criminal law.

The reform supports Odisha's vision of creating a governance framework that is responsive, balanced, and aligned with the broader goals of ease of living and ease of doing business.

The Bill seeks to achieve the above objectives.

Sampad Chandra Swain
Member-in-Charge

Statement on circumstances which necessitated promulgation of the Ordinance

In a concerted effort to enhance governance and improve the regulatory landscape within the State, the government has recognized the imperative need to cultivate a more facilitative environment for both citizens and businesses. To achieve this goal, it is necessary to align state laws with contemporary principles that emphasize proportionality, transparency, and efficient service delivery—ultimately promoting trust-based governance across all sectors.

With this agenda, the State Government undertook a comprehensive assessment of various State Acts and identified the need to rationalize and decriminalize certain outdated provisions. It became evident that numerous existing regulations not only enforced excessively punitive measures, including hefty penalties and imprisonment, but also imposed an undue compliance burden that hampered procedural efficiency. Such an environment also stifles business growth and creates unnecessary obstacles for citizens seeking to access government services.

Moreover, it is noteworthy that nine of our fellow Indian states—namely, Madhya Pradesh, Tamil Nadu, Uttar Pradesh, Karnataka, Gujarat, Chhattisgarh, Haryana, Tripura, and Meghalaya—have already successfully implemented similar reforms as part of Deregulation and Decriminalization initiatives. These states have benefited significantly from their proactive and fast-tracked approach, resulting in a vibrant business climate that attracts substantial investment. Their early adoption of Ordinances/Acts akin to the Jan Vishwas Act of the Government of India has enabled them to create a more conducive regulatory framework for both citizens and businesses.

In light of these considerations, it became essential for Odisha to timely amend its existing legislative framework. Such reforms are critical in establishing a predictable compliance structure, alleviating undue hardships for service recipients, and elevating the overall business and governance environment in the State.

Given the urgent nature of these reforms and the fact that the Odisha Legislative Assembly was not in session at the time, the Hon'ble Governor of Odisha exercised the powers conferred by clause (1) of Article 213 of the Constitution of India to promulgate the Odisha Jan Vishwas Ordinance, 2025. This Ordinance was enacted to ensure the immediate implementation of these essential reforms. By publishing the Ordinance in the Odisha Gazette, we made certain that the amended provisions took effect without delay, thereby maintaining continuity in service delivery, enhancing regulatory clarity, and improving compliance for both citizens and enterprises operating within our jurisdiction.

**Sampad Chandra Swain
Member-in-Charge**

Annexure

S.N.	Name of the Act	Section	Section Description
1.	Odisha Nurses and Midwives Registration Act, 1938	Section 14, Sub-section (1)	“shall be punishable with fine not exceeding fifty rupees for a first offence and not exceeding two hundred and fifty rupees for a second or subsequent offence”
		Section 14, Sub-section (2)	“shall be punishable with fine not exceeding fifty rupees for a first offence and not exceeding two hundred and fifty rupees for a second or subsequent offence”
		Section 17, Sub-section (2)	Power of Government to make rules:- (1) The State Government may, after previous publication, make rules to carry out the purposes of this Act. (2) In particular and without prejudice to the generality of the foregoing power, the State Government may make rules- (a) to prescribe the form of registers to be maintained under Section 11; (b) to regulate and control the practice of registered nurses, registered health visitors, registered midwives or registered trained dais; (c) to regulate the procedure to be followed by the Council- (i) in making a re-entry in any register of the name of any person removed from such register; (ii) in disposing of appeals from the decision of the Registrar

S.N.	Name of the Act	Section	Section Description
			made under Sub-section (3) of Section 10; and (iii) in regulating the application of fees levied under this Act and of other money received by the Council for the purposes of this Act; and (d) to regulate the expenditure of the Council and to provide for the audit of its accounts.
	Section 21		shall, on conviction by a Magistrate of the first class, be punishable with fine not exceeding three hundred rupees
	Section 22		shall, on conviction by a Magistrate of the first class, be punishable with fine not exceeding one hundred rupees for a first offence and not exceeding three hundred rupees for a second or subsequent offence
	Section 23		Bar to prosecutions under this Act: - No Court shall take cognizance of any offence punishable under this Act except on, complaint made with the previous sanction of the Council.
2.	The Odisha Municipal Act, 1950	Section 114, Clause (b)	all fines realised on conviction under the provision of this Act or the rules or bye-laws made thereunder, or under any other Act or rules in which provisions is made for the credit

S.N.	Name of the Act	Section	Section Description
			of such fines to the Municipal Fund
	Section 120, Sub-section (1)		all moneys collected, received or recovered by the municipality whether as taxes, fines or otherwise or for the execution of works for or in any respect relating to
	Section 208, Sub-section (2)		shall be liable to a fine not exceeding fifty rupees
	Section 325, Sub-section (1)		shall be liable to a fine not exceeding fifty rupees
	Section 325, Sub-section (2)		shall be liable also to a fine not exceeding ten rupees
	Section 336		fine which may extend to five hundred rupees
	Section 337, Sub-section (6)		shall, in addition to any fine which may be imposed
	Section 343, Clause (b)		fine not exceeding fifty rupees for every such offence
	Section 344, Sub-section (3)		shall be liable on conviction by a Magistrate to a fine not exceeding fifty rupees for every such offence
	Section 348		Recovery of fines, costs :— Any fine, costs, tax, other sum imposed or assessed by a Magistrate under this Act or

S.N.	Name of the Act	Section	Section Description
			under any rule or regulation or bye-law made under it shall be recoverable by such Magistrate under the Code of Criminal Procedure, 1898 (Act V of 1898), as if it were fine and the same shall be paid to the municipality concerned to be applied to the purposes of this Act.
	Section 374B, Sub-section (2), Sub-clause (m)	particulars of taxes, fees, fines, rents and such other sums received by it under this Act or otherwise and credited to the Municipal Fund in the previous year	
	Section 374B, Sub-section (2), Sub-clause (n)	the taxes, fees, fines, rents and any other sums that remain uncollected and the reasons thereof	
	Section 381	shall be punishable on conviction with a fine which may extend to five hundred rupees	
	Section 383, Sub-section (1)	shall be punishable with fine which may extend to the amount mentioned	
	Section 383, Sub-section (2)	with fine which may extend to the amount mentioned	
	Section 384, Sub-section (1)	shall be punishable with fine which may extend to fifty	

S.N.	Name of the Act	Section	Section Description
			rupees for every such offence
	Section 384, Sub-section (2)		shall be punishable with fine which may extend to one hundred rupees for every such offence
	Section 384, Sub-section (3)		shall be punishable with fine which may extend to five hundred rupees for every such offence
	Section 385-A		shall be liable on conviction to a fine which may extend in the case of a building to five hundred rupees and in the case of a wall or hut to fifty rupees and to a further fine which may extend in the case of a building to one hundred rupees and in the case of a wall or hut to ten rupees for every day during which the offence is proved to have continued after the first day.
	Section 386		such person shall be punishable with a fine which may extend to one hundred rupees
	Section 387, Sub-section (4)		shall be punishable with fine which may extend to one hundred rupees.

S.N.	Name of the Act	Section	Section Description
		Section 389, Clause (a)	with fine which may extend to fifty rupees and in case of a continuing breach, with fine which may extend to fifteen rupees for every day during which the breach continues after conviction for the first breach
		Section 389, Clause (b)	with fine which may extend to ten rupees for every day during which the breach continue after receipt of notice from the Chairman or Executive Officer of a municipal council to discontinue such breach.
		Section 415	shall be punishable with fine which may extend to one hundred rupees
3.	The Odisha Prevention of Gambling Act, 1955	Section 3	shall on conviction be punishable with imprisonment which may extend to one month or with fine which may extend to one hundred rupees or with both
		Section 4	shall, on conviction be liable to imprisonment which may extend to one month or to a fine which may extend to one hundred rupees or with both
		Section 5	shall, on conviction, be liable to imprisonment which may

S.N.	Name of the Act	Section	Section Description
			extend to six months or the fine may extend to one thousand rupees or to both
Section 6			shall be punishable with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both
Section 7			shall be punishable with imprisonment for a period not exceeding one month or with fine not exceeding one hundred rupees
Section 10			If any person found in any common gaming- house entered by any Magistrate or Officer of Police under the provisions of this Act, upon being arrested by any such officer, or upon being brought before any Magistrate on being required by such officer or Magistrate to give his name and address shall refuse or neglect to give his or shall give any false name or address, he may, upon conviction before the same or any other Magistrate, be adjudged to pay any penalty not exceeding five-hundred rupees, together with such costs as to such Magistrate shall appear reasonable and on the non

S.N.	Name of the Act	Section	Section Description
Section 13			<p>payment of such penalty and costs, or in the first instance if to such Magistrate it shall seem fit, may be imprisoned for any period not exceeding one month.</p> <p>(1) A Police Officer may apprehend without warrant any person found gaming and gambling with cards, dice, counters or other instruments of gaming used in playing any game in any public market, fair, street, place or thoroughfare, or any person setting any birds or animals to fight in any such public market, fair, street, place or thoroughfare, or any person there present aiding or abetting such public fighting of bird and animals.</p> <p>(2) Such person, when apprehended, shall be brought without delay before a Magistrate, and shall be liable, on conviction, to a penalty as provided in section 5 or section 7 as the case may be ; and such Police Officer may seize all birds and animals and instruments of gaming found in such public place or on the person of those whom he shall so arrest, and the Magistrate may, on conviction of the</p>

S.N.	Name of the Act	Section	Section Description
4.	The Odisha Agricultural Produce Markets Act, 1956	Section 12, Sub-section (8)	<p>offender, order such instruments to be forthwith destroyed and such birds and animals to be sold.</p> <p>The officer or servant of the Market Committee empowered under Subsection (7) shall have power to seize any notified agricultural produce taken or proposed to be taken out of the market area in any vehicle, vessel or other conveyance, if such officer or servant has reason to believe that any fee or other amount due under this Act in respect of such produce has not been paid and such seizure shall forthwith be reported by the officer or servant aforesaid to a Magistrate having jurisdiction to try the offence under this Act and the provisions of Sections 457, 458 and 459 of the Code of Criminal Procedure 1973, (2 of 1974) shall, so far as may be, apply in relation to notified agricultural produce seized as aforesaid as they apply in relation to property seized by a Police Officer.</p>
		Section 21, Sub-section (1), Clause (a)	<p>shall, on conviction be punishable with imprisonment which may extend to six months or with fine which may extend to</p>

S.N.	Name of the Act	Section	Section Description
			one thousand rupees or with both and in the case of continuing contravention with a further fine which may in the case of contravention of sub-section (3) of the said section extend to one hundred rupees and in any other case to fifty rupees per day during which the contravention is continued after the first conviction
	Section 21, Sub-section (1), Clause (b)		shall, on conviction, be punishable with imprisonment which may extend to six months, or with fine which may extend to five hundred rupees or with both
	Section 21, Sub-section (1), Clause (c)		shall, on conviction, be punishable with imprisonment which may extend to three months or with fine which may extend to five hundred rupees or with both
	Section 21, Sub-section (2)		Whoever contravenes any provision of this Act, or the rules or bye-laws made thereunder, shall, if no other penalty is provided for the offence, on conviction, be punishable with a fine which may extend to two hundred rupees
	Section 22		(1) No offence under this Act or any rule or bye-laws made thereunder, shall be tried by a Court other than, that of a

S.N.	Name of the Act	Section	Section Description
			Judicial Magistrate of the list class or that of a Judicial Magistrate of the second class specially empowered in this behalf.] (2) Prosecution under this Act or any rule or by-laws made thereunder, may be instituted by any person duly authorised in writing' by the Market Committee, in this behalf.
5.	The Odisha Town Planning & Improvement Trust Act, 1956	Section 27, Sub Section (1)	An appeal shall lie from an order of punishment other than an order of censure or fine by the Chairman to the Trust in the case of original orders passed by the said authority to the State Government and the order of the Chairman of the Trust subject to any order passed in appeal, if any, shall be final: Provided that if the appellate authority enhances the punishment, an appeal shall lie to the State Government against such order.
			Cognizance of offences :- 1 [All offences committed against this Act or any rule made there under shall, on a complaint being made, be cognizable by a Magistrate of the first class or by a Magistrate of the second class specially empowered

S.N.	Name of the Act	Section	Section Description
			in this behalf by the State Government.]
	Section 138		<p>Arrest of offenders :- (1) Every Police Officer, not being below the rank of a Sub-Inspector shall arrest any person who commits in his view of any offence against this Act or any Rule made there under, if the name and address of such person be unknown to him, and if such person, on demand, declines to give his name and address, or gives a name or address which such officer has reason to believe to be false. (2) The person so arrested shall, without unavoidable delay, be produced before the Magistrate authorised to try the offence for which the arrest has been made, and no person so arrested, shall be detained in custody for a period exceeding twenty-four hours without an order from the aforementioned Magistrate.</p>

S.N.	Name of the Act	Section	Section Description
		Section 150, Sub-section (1), Clause (b)	with further fine which may be exacted, in the case of a wall or masonry building, to one hundred rupees and in the case of a hut to ten rupees, for each day during which the projection continues after a sentence of fine has been passed under Clause (a) of this sub-section
		Section 151	he shall be punishable with fine which may extend to two hundred rupees
		Section 152, Clause (a)	with fine which may extend to one hundred rupees; and
		Section 152, Clause (b)	with fine which may extend to fifty rupees for each day after the first during which the contravention continues with fine which may extend to fifty rupees for each day after the first during which the contravention continues
6.	The Odisha Shops And Commercial Establishments Act, 1956	Chapter VIII, Heading Section 31	Offences, Penalties, and Procedures Subject to any rules made by the State Government in this behalf, an Inspector may, within the local limits for which he is appointed- (a) enter, at all reasonable times and with such

S.N.	Name of the Act	Section	Section Description
			assistants, if any, being persons in the service of the Government or of any Local authority as he thinks fit, any place which is or which he has reason to believe is an establishment; 13 (b) make such examination of the premises and of any prescribed registers, records and notices, and take on the spot or otherwise evidence of any persons as he may deem necessary, for carrying out the purposes of this Act; and (c) exercise such other powers as may be necessary for carrying out the purposes of this Act
	Section 32		The Chief Inspector and every Inspector appointed under Section 30 shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code (XLV of 1860).
	Section 35		Whoever contravenes any of the provisions of the Act shall, on conviction, be punishable with fine which for the first offence shall not be less than one thousand rupees and may extend to five thousand rupees and for the second or subsequent offence shall not be less than two thousand

S.N.	Name of the Act	Section	Section Description
			rupees and may extend to twenty-five thousand rupees
Section 36			No prosecution under this Act or the rules or orders made thereunder shall be instituted except by the Chief Inspector or an Inspector appointed under Section 30 or except with the previous sanction of the State Government or the local authority as the case may be
Section 42, Sub-section (3)			shall be punishable with fine which may extend to two thousand rupees
7.	The Odisha Electricity (Duty) Act, 1961	Section 11, Sub-section (1)	11. Penalties- If any person- (a) Required by Section 6 to keep record or to submit returns fails to keep or submit the same in the prescribed manner or form; or (b) Intentionally obstructs an inspecting officer appointed under Section 7 in the exercise of his powers and duties under this Act and the rules made there under. (c) Contravenes any rules made under this Act, he shall be guilty of an offence triable by a Magistrate of the first class and on conviction shall be liable to punishment with imprisonment which may extend to six months or with fine which may extend to one thousand

S.N.	Name of the Act	Section	Section Description
		Section 11, Sub-section (2)	rupees or with both.
8.	Odisha Kendu Leaves (Control of Trade) Act, 1961	Section 14	be liable to pay by way of fine not exceeding one thousand rupees for each day of delay, from the date of detection but the same shall not exceed a sum of one lakh rupees:
9.	The Odisha Co-operative Societies Act, 1962	Section 28, Sub-section (2), Clause (g)	(i) Notwithstanding anything to the contrary contained in this Act, Rules and bye-laws, the Committee (which shall include a preliminary Committee) of every Primary Society, Central

S.N.	Name of the Act	Section	Section Description
			<p>Society and Apex Society existing immediately before the date of commencement of the Orissa Co-operative Societies (Amendment) Act, 2001 shall stand dissolved with effect from the said date and the members including the President and the Vice-President of every such Committee shall be deemed to have vacated their offices on that date, and where, on the date of such commencement, the management of any such Society continues to vest in the Registrar, the proceedings or actions taken, if any, for constitution of the Committee thereof shall stand cancelled;</p>

S.N.	Name of the Act	Section	Section Description
			<p>affairs of the Society and take all or any policy decision including admission of members in relation to the society till the Committee is constituted in accordance with the provisions of this Act;]</p> <p>(iii) every Society referred to in sub-clause (ii) shall amend its bye-laws, as may be necessary, so as to bring them in conformity with the provisions of this Act as amended by the Orissa Co-operative Societies (Amendment) Act, 2001 and reconstitute the Committee within six months from the date of commencement of the said Act; and</p> <p>(iv) in the event of any Society failing to so amend its bye-laws and reconstitute the Committee within the period specified in sub-clause (iii), the Registrar shall make such amendment and reconstitute the Committee within [forty-eight months] following the date of expiry of the period so specified.</p>
	Section 28, Sub-section (2-a)		The Committee of a Society, excluding the member under sub-section (3-b) and co-opted members under section 31,

S.N.	Name of the Act	Section	Section Description
			shall consist of,— (i) twenty-one members in the case of an Apex Society including the President and the Vice-President; and (ii) fifteen members in the case of Central Society, a Primary Society including Large Sized Adivasi Multipurpose Co-operative Society, including the President and the Vice-President of such Society.];
		Section 28, Sub-section (2-b)	In the case of a Large-sized Adivasi Multipurpose Cooperative Society, in the total number of elected members of the Committee, there shall be representation from among the members belonging to the Scheduled Tribes, which shall be proportional to the ratio between the members belonging to the Scheduled Tribes and the total numbers of member of the said Society, not less than two third, so however that the said two-third shall also include women members numbering not less than one-third of the total number of such elected members
		Section 28, Sub-section (3), Clause (c)	or is a deaf-mute or is suffering from leprosy

S.N.	Name of the Act	Section	Section Description
		Section 115, Sub-section (9)	or with simple imprisonment which may extend to two months
10.	The Odisha Industrial Establishments (National and Festival) Holidays Act, 1969	Section 6, Sub-section (2) Section 7	Every Inspector shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code. Subject to any rules made by the State Government in this behalf, an Inspector may, within the local limits for which he is appointed,- (a) enter, at all reasonable times and with such assistants, if any, who are persons in the service of the State Government or of any local authority, as he thinks fit to take with him, any place which is, or which he has reasons to believe to be an Industrial Establishment ; (b) make such examination of the premises and of any prescribed registers, records and notices and take on the spot or otherwise, the evidence of such person as he may deem necessary for carrying out the purposes of this Act ; and (c) exercise such other powers as may be necessary for carrying out the purpose of this Act :

S.N.	Name of the Act	Section	Section Description
			section 3 or section 5 shall, on conviction be punishable offence with fine, which for the first may extend to twenty-five rupees and for a hundred second and and subsequent offence may extend to two hundred and fifty rupees.
	Section 9		Whoever wilfully obstructs an Inspector in the exercise of any power conferred on him by or under this Act, or fails to produce on demand, in writing, any register, record, or notice in his custody which may be required to be kept under this Act or any rule made thereunder, shall be punishable with imprisonment for a term which may extend to three months, or with fine, or with both.
11.	The Odisha Development Authorities Act, 1982	Section 90	(1) Any person who, whether at his own instance or at the instance of any other person, or any body (including a department of Government), undertakes or carries out development of any land in contravention of the development plan, or without the permission, approval or sanction referred to in Section 15, or in contravention of

S.N.	Name of the Act	Section	Section Description
			<p>any condition subject to which such permission, approval or sanction has been granted, shall, on conviction, be punishable with simple imprisonment for a term which may extend to six months, or with fine which may extend to ten thousand rupees, or with both.</p> <p>The court shall also direct that if the contravention continues after the date of conviction, a further fine not exceeding five hundred rupees per day, for the period during which the contravention continues, shall be recovered from the person so convicted.</p> <p>Provided that, in the absence of special and adequate reasons to the contrary, to be mentioned in the judgment of the court, the fine shall not be less than two thousand rupees, and in the case of continuing contravention, the fine shall not be less than one hundred rupees per day.</p> <p>(2) Any person who uses or permits the use of any land or building in contravention of the provisions of Section 19, or in contravention of any terms and conditions prescribed by regulations made under the proviso to that</p>

S.N.	Name of the Act	Section	Section Description
			<p>section, shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months, or with fine which may extend to five thousand rupees, or with both.</p> <p>In the case of a continuing offence, a further fine which may extend to two hundred rupees for every day during which the offence continues after conviction shall also be imposed.</p> <p>(3) Any person who obstructs the entry of any person empowered or duly authorized under Section 89 to enter into or upon any land or building, or who in any manner prevents such person from the discharge of his lawful duties after such entry, shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months, or with fine which may extend to one thousand rupees, or with both.</p> <p>Whoever contravenes any provision of this Act or any rule or regulation made thereunder or any direction issued in pursuance of any development plan approved under this</p>

S.N.	Name of the Act	Section	Section Description
			<p>Act, and if such contravention is not punishable under the foregoing sub-sections, shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months, or with fine which shall not be less than fifty rupees and not more than one thousand rupees, or with both.</p>
			<p>In the case of a continuing offence, a further fine which shall not be less than ten rupees and not more than fifty rupees for every day during which the offence continues after conviction shall also be imposed.</p>
Section 112			<p>All fines levied in connection with prosecutions under this Act shall be paid to the Authority at such time and in such manner as may be prescribed by the Rules</p>
Section 123, Sub-section (2), Sub-clause (xxxvi)			<p>The time at and the manner in which the fines realised in connection with the prosecution under this Act shall be paid to the Authority, under Section 112</p>
Section 123, Sub-section (4)			<p>In making any rule, the State Government may provide that a breach thereof shall be punishable with a fine which may</p>

S.N.	Name of the Act	Section	Section Description
12.	The Odisha Fire and Emergency Services Act, 1993	Section 15	extend to one thousand rupees, and in the event
		Section 16	shall, on conviction, be punishable with imprisonment which may extend to three months, or with fine which may extend to an amount not exceeding three months' pay of such member, or with both
		Section 17	Any person who, without just cause, fails to communicate the information in his possession regarding outbreak of fire, shall on conviction be punishable with simple imprisonment for a term which may extend to one month, or with fine which may extend to five hundred rupees, or with both
		Section 18	imprisonment of either description for a term which may extend to three months or with fine which may extend to three lakh rupees, or with both
		Section 19	be punishable with imprisonment of either description for a term which may extend to 3 months or with fine which may extend to fifty thousand rupees, or with both
			otherwise imprisonment of either description, for a term

S.N.	Name of the Act	Section	Section Description
			which may extend to three months or with fine which may extend to five thousand rupees, or with both
13.	The Odisha Municipal Corporation Act, 2003	Section 92, Sub-section (2)	shall be punished with fine which may extend to two hundred and fifty rupees
		Section 93, Sub-section (1)	shall be punished with a fine which may extend to two hundred and fifty rupees.
		Section 94, Sub-section (4)	shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to rupees two thousand or with both.
		Section 96, Sub-section (2)	shall be punished with fine which may extend to two hundred and fifty rupees
		Section 99	shall be punished with fine which may extend to two hundred and fifty rupees
		Section 100, Sub-section (1)	he shall be punished with fine which may extend to five hundred rupees
		Section 112	he shall be punished with imprisonment of either description

S.N.	Name of the Act	Section	Section Description
			for a term which may extend to six months or with fine or with both.
	Section 194, including marginal heading	power to levy fees and fines	
	Section 344	Shall be punished on the spot with a fine, being not less than one hundred rupees, and the amount of such fine	
	Section 481, Sub-section (1)	shall be punishable with rigorous imprisonment for a term which may extend to three years and also with fine which may extend to fifty thousand rupees and, in default, with further rigorous imprisonment for six months	
	Section 580	be punished with fine which may extend to rupees five hundred.	
	Section 582, Sub-section (5)	shall be punished with imprisonment of either description for a term, which may extend to one month, or with fine, which may extend to rupees one hundred or with both.	
	Section 616	shall be liable on conviction to fine which may extend to	

S.N.	Name of the Act	Section	Section Description
			rupees one thousand.
	Section 617, Sub-section (6)		Whenever any person is convicted of an offence respect of the failure to obtain a licence or permission required by the provisions of this Act or any rule or regulation or bye-law made under this Act, the Magistrate shall in addition to any fine which may be imposed, recover summarily and pay to the Corporation the amount of the fees chargeable for the licence or permission and may in his discretion, also recover summarily and pay to the Corporation such amount, if any, as he may fix as the cost prosecution.
	Section 623, Clause (b)		liable on conviction by a Magistrate to a fine not exceeding one hundred rupees for every such offence
	Section 624, Sub-section (3)		fine not exceeding one hundred rupees for every such offence
	Section 636, Sub-section (1)		shall be punished, on conviction, with a fine which may extent to one thousand rupees
	Section 638, Sub-section (1)		shall be punishable with fine,

S.N.	Name of the Act	Section	Section Description
	Section 638, Sub-section (2)	with a fine which may extend to the amount mentioned in that behalf in column (4) of the said schedule	
	Section 639, Sub-section (1)	shall be punishable with fine which may extend to five hundred rupees.	
	Section 639, Sub-section (2)	shall be punishable with fine which may extend to one thousand rupees for every such offence.	
	Section 639, Sub-section (3)	Shall be punishable with fine which may extend to five thousand rupees	
	Section 641	shall be liable once conviction to a fine which may extend, in the case of a building, to one thousand rupees and in the case of a well or hut, to two hundred rupees and to a further fine which may extend, in the case of a building, to five hundred rupees and in the case of a well or hut, to one hundred rupees for each day during which the offence is proved to have continued	

S.N.	Name of the Act	Section	Section Description
			after the first day.
	Section 642		shall be punishable with fine, which may extend to one hundred rupees
	Section 643, Sub-section (1)		Whoever contravenes provisions of sub-section (1) of section 353 shall be punished with imprisonment of either description for a term, which may extend to one month, or with fine, which may extend to rupees one hundred or with both.
	Section 643, Sub-section (3)		shall be punished, with imprisonment of either description for a term, which may extend to one month or with fine which may extend to rupees one hundred or with both.
	Section 644		shall be punished with fine which may extend, on a first conviction to rupees five hundred, and, on a second or subsequent conviction, to a sum equal to double the amount to which it might have extended on the last proceeding conviction
	Section 646		he shall be punished with fine which

S.N.	Name of the Act	Section	Section Description
		Section 647	be liable a fine which may extend, in the case of a masonry building, to two hundred and fifty rupees and, in the case of a hut, to twenty-five rupees, and in the case of continuance of such use, to a further fine which may extend, in the case of a masonry building, to fifty rupees and, in the case of a hut, to five rupees for each day during which such use continues after the first day
		Section 648	shall, on conviction, be punished with imprisonment for a term which may extend to two months or with fine which may extend to two hundred rupees
		Section 649	Be punished with fine which may extend to one thousand rupees
		Section 650	he shall, on conviction, be punishable with fine which may extend to one thousand rupees
		Section 651	In every case where, under this Act, an offence is punishable with fine, or with imprisonment or fine, or with both, and a person is sentenced by a Court having

S.N.	Name of the Act	Section	Section Description
			jurisdiction to pay a fine, it shall be competent for such Court to direct that in default of payment of fine, he shall suffer imprisonment for such term or, as the case may be, such further term, not exceeding six months, as Court may fix.
	Section 652		shall be punishable with fine which may extend to one thousand rupees, and in the case of a continuing failure or contravention, with an additional fine which may extend to one hundred rupees for every day after the first during which he has persisted in such failure or contravention
	Section 656, Sub-section (2)		shall be punishable with fine which may extend to rupees one thousand and if the breach is a continuing one a further fine which may extend to rupees fifty for every day after the first day during which the breach was made
	Section 658		In making a bye-law or regulation the Corporation may provide that a breach thereof shall be punishable, - (a) with fine which may extend to rupees two hundred and in case of a continuing breach, with the fine which may extend to rupees thirty for every day during which the breach

S.N.	Name of the Act	Section	Section Description
			<p>continues after conviction for the first breach; or</p> <p>(b) with fine which may extend to twenty rupees for every day during which the breach continues after receipt of notice from the Commissioner or any Corporation officer duly authorized in that behalf, to discontinue such breach</p>
		Section 683, Sub-section (2)	<p>as if it were a fine inflicted by him on the person liable therefore.</p>
14.	The Odisha Value Added Tax Act, 2004	Section 82, Sub-section (1)	<p>shall, on conviction, be punished</p> <p>Section 82, Sub-section (1), Sub-clauses (i) and (ii)</p> <p>(i) where the amount of tax, interest or penalty, or all of them together involved is less than rupees fifty thousand in a year, with imprisonment of either description for a term which shall not be less than three months, but which may extend to one year and with fine; and</p> <p>(ii) in any other case, with imprisonment of either description for a term which shall not be less than six months, but which may extend to two years and with fine.</p>

S.N.	Name of the Act	Section	Section Description
	Section 82, Sub-section (2)	on conviction, be punished with imprisonment of either description which shall not be less than three months but which may extend to one year and with fine	
	Section 82, Sub-section (3)	on conviction, be punished with imprisonment of either description for a term which shall not be less than six months but which may extend to one year and with fine.	
	Section 82, Sub-section (4)	<p>for sub-section (4), the following sub section shall be substituted, namely, –</p> <p>(4) Whoever fails, without sufficient cause, to furnish any return for any tax period by the date and in the manner prescribed under this Act, shall be liable to pay a penalty as specified below-</p> <p>(a) one lakh rupees, if the tax due for the period covered by the return, not so furnished, does not exceed twenty thousand rupees;</p> <p>(b) two lakh rupees, if the tax due for the period covered by</p>	

S.N.	Name of the Act	Section	Section Description
			the return, not so furnished, exceeds twenty thousand rupees but does not exceed one lakh rupees; and (c) three lakh rupees, if the tax due for the period covered by the return, not so furnished, exceeds one lakh rupees
	Section 82, Sub-section (5)		Whoever commits any of the acts specified in sub-sections (1) to (4) and when such act is a continuing one, he shall, on conviction, be punished with daily fine amounting to not less than rupees one hundred during the period of the continuance of the offence, in addition to the punishment provided under this section.
	Section 82, Sub-section (6)		Notwithstanding anything contained in sub-sections (1) to (5), no person shall be prosecuted under any of these sub-sections for any act referred to therein, if the total amount of tax evaded or attempted to be evaded is less than rupees two hundred during the period of a year.
	Section 82, Sub-section (7)		When a dealer accused of an offence specified in sub-sections (1) to (5), the person declared to be the manager of the business or the person holding power of

S.N.	Name of the Act	Section	Section Description
			attorney of such dealer or the person who in any manner acts for or on behalf of such dealer shall also be deemed to be guilty of such offence, unless he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission thereof.
	Section 82, Sub-section (8)		In any prosecution for an offence under this section, which requires a culpable mental state on the part of the accused, the Court shall presume the existence of such mental state, but it shall be a defence for the accused to prove the fact that he had no such mental state with respect to the act charged as an offence in that prosecution.
	Section 83, Sub-section (1)		Where any act specified in section 82 has been committed by a company, every person other than a nominated director who, at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as

S.N.	Name of the Act	Section	Section Description
			the company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly
	Section 83, Sub-section (1), Proviso	Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.	
	Section 83, Sub-section (2)	Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.	Where any offence under this Act has been committed by a
	Section 83, Sub-section (3)		

S.N.	Name of the Act	Section	Section Description
			<p>Hindu Undivided Family, the Karta thereof shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the Karta liable to any punishment if he proves that the offence was committed without his knowledge or that he had exercised due diligence to prevent the commission of such offence:</p> <p>Provided further that where an offence under this Act has been committed by a Hindu Undivided Family and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part of, any adult member of the family, such member shall also be deemed to be guilty and shall be liable to be proceeded against and punished accordingly.</p>
		Section 84, Sub-section (2)	(1) No Court shall take cognizance of any offence under this Act or the rules except with the previous sanction of the

S.N.	Name of the Act	Section	Section Description
			<p>Commissioner and no Court inferior to that of a Magistrate of the first class shall try such offence.</p> <p>(2) The offences punishable under sub-sections (1), (2) and clause (e) of sub-section (3) of section 82 shall be cognizable and non-bailable and other offences punishable under the said section shall be cognizable.</p>
15.	The Odisha Labour Welfare Fund Act, 2005	Section 3, Sub-section (2), Clause (b)	<p>For prosecution and, on conviction, be punished with rigorous imprisonment which may extend up to six months or fine not exceeding rupees twenty-five thousand or both</p> <p>all fines including the amount realized under Standing Order issued under the Orissa Industrial Employment (Standing Order) Rules, 1946 from the employees by the employers, notwithstanding anything contained in any agreement between the employer and the employee</p>
		Section 12, Sub-section (3),	Provided further that unpaid accumulations and fines shall

S.N.	Name of the Act	Section	Section Description
		Second proviso	be paid to the Board and be expended by it, under this Act, notwithstanding anything in the payment of Wages Act, 1936 or any other law for the time being in force.
	Section 18, sub-section (2)		Any inspector may- (a) with such assistance as he thinks fit, enter at any reasonable time any premises for carrying out the provisions of this Act ; (b) exercise such other powers as may be prescribed ; (c) make such examination and hold such inquiry, as may be necessary for ascertaining whether the provisions of the Act have been and are being complied with ; (d) require the production of any prescribed register and any other document in possession of the employer in connection with the sums payable to the Fund.
	Section 23		Penalty for obstructing inspection or for failure to produce documents, etc: Any person who wilfully obstructs an Inspector in the exercise of his powers or discharge of his duties under this Act and the rules or fails to produce for inspection on demand by an inspector any register, record or other

S.N.	Name of the Act	Section	Section Description
			<p>document maintained in pursuance of the provisions of this Act or the rules or to supply to him on demand true copies of any such document shall, on conviction, be punished,-</p> <p>(a) for the first offence, with imprisonment for a term which may extend to three months or with the fine which may extend to five hundred rupees or with both; and</p> <p>(b) for a second or subsequent offence, with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both</p>
	Section 24	Cognizance of offence	<p>(1) No Court shall take cognizance of any offence punishable under this Act except on a complaint by, or with the previous sanction in writing of the Welfare Commissioner.</p> <p>(2) No Court inferior to that of a Magistrate of First Class shall try any offence punishable by or under this Act.</p>

S.N.	Name of the Act	Section	Section Description
		Section 26	No court shall take cognizance of an offence punishable by or under this Act, unless a complaint thereof is made within six months of the date on which the offence is alleged to have been committed
		Section 28	<p>Any person who wilfully fails to produce any document required by the Board or to furnish any information called for by Board or to comply with any direction issued by the Board under Section 27 shall, on conviction, be punished with- (i) for the first offence, with imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees, or with both; and (ii) for a second or subsequent offence, with imprisonment for a term which may extend to six months, or with fine which may extend one thousand , or with both; and</p> <p>Provided that in the absence of special and adequate reason to the contrary, to be mentioned in the judgment of the Court, in any case where the offender is sentenced to</p>

S.N.	Name of the Act	Section	Section Description
			fine only, the amount of fine shall not be less than fifty rupees.
		Section 32	All officers and employees of the Board shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860.
		Section 52, Clause (d)	Clause (d) taps or causes to be tapped or draws, or causes to be drawn tari from any tari producing tree
16.	Odisha Excise Act, 2008	Section 52 (ii) – Proviso	for an offence under clause (d) be punishable with imprisonment which may extend to one year and also fine which may extend to ten thousand rupees or both
		Section 61, Sub-section (1)	he shall be liable to fine
		Section 62, Sub-section (2)	shall be liable to pay fine which shall not be less than rupees ten thousand but may extend to rupees five lakh.
		Section 63, Sub-section (2)	He shall be liable to fine which may extend to five thousand

S.N.	Name of the Act	Section	Section Description
	Section 68	rupees.	He shall be liable to fine which may extend to fifty thousand rupees.